

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41488 And 41489 of 2015

(Arising out of Order-in-Original No. 88 & 89/2015 (CXA-II) dated. 15.04.2015 passed by Commissioner of Central Excise Puducherry Commissionerate Puducherry 605001.

M/s. Wipro Limited
R.S No.49/5, Thiruvandar Koil
Mannadipet Commune
Puducherry 605102

Appellant

Vs.

The Commissioner of Central Excise,
Puducherry Commissionerate
1 Goubert Avenue
Puducherry 605001

Respondent

APPEARANCE:

For the Appellant : Sh. S. Muthuvenkata Raman, Advocate
For the Respondent : Ms. T. Usha Devi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SHRI. ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 15.01.2021

DATE OF DECISION : 15.01.2021

FINAL ORDER No. 40427-40428 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases also are included in the said list. The assessee has conceded to this. As the matter is closed, the appeal are dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

RKP